

IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

CA No.366 of 2018  
RT CP No.64/Chd/Pb/2016  
In  
CP No.80/ND/2012

**In the matter of:-**

Prince Sagar Jasuja and Another ...Petitioners

Versus

M/s Shakti Spinners Ltd. and Others ...Respondent

Present: Mr. Vaibhav Sahni, Advocate, for the Petitioners  
Mr. A.P.S. Madaan with Mr. Aalok Jagga, Advocates, for the  
Respondents/Applicants

**CA No.366 of 2018**

It is *inter alia*, contended by learned counsel for the respondents/applicants that the Valuer is construing the directions of this Tribunal for valuing the company and not the other properties for which the parties had entered into settlement. Notice of this application to the petitioner. Mr. Vaibhav Sahni, Advocate, for the petitioner, accepts the notice.

The learned counsel for the petitioner seeks time to have the instructions and file reply to the application. List the matter on 08.10.2018, the date already fixed. Reply to the application, be filed at least three days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

September 10, 2018  
Mohit Kumar

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